

	1	2	3	4	5	6	7
8. DG Sets at Braham-puram (Cochin) (5x20 MW)		Kerala	281.00	2-9-93	100	—	do
9. Rayalseema TPP St. II (2x210 MW)		A.P.	1273.00	8-1-94	—	420	do
10. Purulla PSS (900 MW)		W.Ben	1456.56	9-2-94	—	900	do
11. Kothagudem TPP St. V (2x250 MW)		A.P.	1890.00	29-3-94	500	—	do
				Total :	1055.5	4188	

Flow of Foreign Money

*433. SHRI SHIVLAL NAGJIBHAI VEKARIA : Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether the Government are aware that some foreign agencies are providing huge funds to Indian voluntary associations which are engaged in anti-Indian activities in the name of socio-economic development projects in India;

(b) if so, the details thereof;

(c) the action taken against voluntary organisations which are indulging in such activities; and

(d) the concrete steps taken/proposed to be taken to check such flow of foreign money for anti-national activities?

THE MINISTER OF HOME AFFAIRS (SHRI S.B. CHAVAN) : (a) No such instance has come to the notice of the Government.

(b) and (c). Do not arise.

(d) Under the Foreign Contribution (Regulation) Act, 1976, registration/prior permission for receipt and utilisation of foreign contribution is granted after careful scrutiny of such associations which have definite cultural, economic, educational, religious or social programme. The associations permitted to receive foreign contribution are required to maintain separate set of accounts, records and also separate bank account exclusively for receipt of foreign contribution. They are required to submit annual returns giving details of receipt and utilisation of the foreign contribution duly certified by a Chartered Accountant. These returns are scrutinised by a Monitoring Cell set up by the Central Government for this purpose. The Foreign Contribution (Regulation) Act provides for the following action in case of violations of the Act:

(i) Prohibiting the association from acceptance of foreign contribution;

(ii) Placing the association under prior permission category;

(iii) freezing, seizing and confiscating the foreign contribution; and

(iv) launching prosecution.

[Translation]

Dealerships to Sports Persons

*434. SHRI SATYADEO SINGH :
SHRI BALRAJ PASSI :

Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state :

(a) whether the Government have recently decided to reserve a specific percentage of dealerships/distributorships of diesel/petrol/LPG for allotment to outstanding sports persons in the country;

(b) if so, the details thereof;

(c) whether any guidelines have been laid down in this regard; and

(b) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF PETROLEUM AND NATURAL GAS (CAPT SATISH KUMAR SHARMA) : (a) Yes, Sir.

(b) to (d). It has been decided by the Government to provide a reservation of 2% for Outstanding Sportspersons in the allotment of dealerships/distributorships of petroleum products through the OSBs. This reservation will be available from the marketing plan 1993-96 onwards for RO and SKO-LDO dealerships and from 1994-96 onwards for LPG distributorships. The eligibility criteria will be as under:

(i) Categories of Eligible Outstanding Sportspersons:

(a) Arjuna Awardees.

(b) Winners of medals at Olympics/Asian/Commonwealth Games and

recognised World Champions/World Champion-ships.

(c) The National Champions under the recognised National Championships.

(ii) Age - 35 years and above.

(iii) Educational qualification:

There will be no prescribed educational qualification.

(iv) Residence

Residents of the State/UT will be eligible to apply with the proviso that residents of the district concerned will be given preference.

(v) Certificate

Candidate will have to produce a certificate from recognised National Federation organising National Championship or from the Deptt. of Youth Affairs, Government of India.

Other conditions like citizenship, income, multiple dealership norms, etc. will be the same as are applicable to other categories.

[English]

Coal Washeries

*435. SHRI V. SREENIVASA PRASAD :
SHRI TARA SINGH :

Will the Minister of COAL be pleased to state :

(a) the details of coal washeries presently functioning and their existing capacity;

(b) the capacity utilisation of each coal washery during 1993 and 1994;

(c) whether there are any plans to increase the installed capacity and the capacity utilisation of existing coal washeries; and

(d) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF COAL (SHRI AJIT PANJA) : (a) There are fifteen coking coal washeries having an annual throughput capacity of 25.22 million tonnes functioning under Coal India Limited (CIL).

(b) A statement is enclosed.

(c) and (d). Modernisation of some of the existing operating washeries of CIL has been taken up with a view to improving the capacity utilisation as well as the quality of washed coal.

STATEMENT

Figures of Capacity Utilisation of CIL Washeries are Given Below :

Name of Washeries	Operable Capacity (mty)	1992-93 % Utilisation	1993-94 % Utilisation
BHARAT COKING COAL LIMITED (BCCL)			
Dugda (I&II)	3.80	58.9	62.8
Bhojudih	1.70	87.6	89.4
Patherdih	1.60	59.4	61.8
Sudamdih	2.00	45.0	40.5
Moonidih	2.00	45.5	52.3
Lodna	0.40	87.5	97.5
Barora	0.42	66.7	78.6
Mahuda	0.63	63.5	57.1
CENTRAL COALFIELDS LIMITED (CCL)			
Kargali	2.72	93.0	91.2
Kathara	3.00	64.0	60.7
Swang	0.75	141.3	131.9
Gidi	2.00	88.0	89.5
Rajrappa	3.00	59.0	56.8
WESTERN COALFIELDS LIMITED (WCL)			
Nandan	1.20	50.5	51.4